

By E-Mail, Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ 77991A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,

The District & Sessions Judge
Cachar, Silchar

Dated Guwahati, the 9th September, 2022

Subject- Permission to avail LTC.

Reference:- Letter No. 3978-81 dated 05.09.2022 received from Shri Nirmal Kumar Laskar, Addl. Chief Judicial Magistrate, Cachar, Silchar

Sir,

With reference to the above, I am directed to inform you that, Shri Nirmal Kumar Laskar, Addl. Chief Judicial Magistrate, Cachar, Silchar has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 02.10.2022 to 09.10.2022 to visit Mussorie, Uttarakhand via Delhi and Dehradun along with his mother Smti Usha Rani Laskar and son Shri Dheeman Laskar (subject to fulfilling the criteria as dependent family member of his mother and granting leave), by the shortest possible route, as per existing Rules.

Shri Laskar may be informed accordingly.

Thaking you.

Yours faithfully


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 7800-7804 1A.

Dated 09/09/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Chief Judicial Magistrate, Cachar, Silchar for information.
3. Shri Nirmal Kumar Laskar, Addl. Chief Judicial Magistrate, Cachar, Silchar with reference to his letter dated. 05.09.2022.
4. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
5. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)